

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1427
ANSWERED ON MONDAY THE 1st JULY, 2019
ASHADHA 10, 1941 (SAKA)**

MISUSE OF CSR FUNDS BY NGOs

QUESTION

1427. SHRI HEMANT TUKARAM GODSE:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) the details of the amount spent by various corporate companies including PSU/ PSE's under Corporate Social Responsibility (CSR) during the last three years and the current year;
- (b) whether the Government has taken cognizance that several companies have set up Non-Governmental Organisations (NGOs) to spend the amount under CSR and are misusing the scheme;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government in this regard?

ANSWER

**THE MINISTER OF FINANCE
AND CORPORATE AFFAIRS**

(Smt. NIRMALA SITHARAMAN)

वित्त एवं कारपोरेट कार्य मंत्री

(श्रीमती निर्मला सीतारामन)

(a): As per the data obtained from the filings made by the companies in the MCA 21 registry, the details of the amount spent by the companies including PSU/PSEs under Corporate Social Responsibility (CSR) for the financial years 2015-16, 2016-17 and 2017-18 are given below:

Year of Filing	FY 2015-16		FY 2016-17		FY 2017-18*	
	No. of Companies	Total Amount Spent (in Cr.)	No. of Companies	Total Amount Spent (in Cr.)	No. of Companies	Total Amount Spent (in Cr.)
PSU	461	4202	407	3286	76	1479
Non PSU	21603	10325	21063	10957	3041	6886
Grand Total	22064	14527.59	21470	14242.41	3117	8365.35

*Data up to 20.10.2018

(b) to (d): Section 135 of Companies Act, 2013 read with Rule 4 of the Companies (Corporate Social Responsibility Policy) Rules, 2014 prescribes that the Board of the company is empowered to undertake its CSR activities either itself or through a company established under section 8 of the Act or through a registered society or a registered trust established by the company. Further, the onus lies on the Board of the company to formulate its CSR policy, to monitor and to implement its CSR activities. Whenever, violation of CSR provisions is noticed, action against such non-compliant companies is initiated as per the provisions of the Companies Act, 2013.
